

ITEM NO.15

REGISTRAR COURT. 2

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 24082/2025

AMAL KUMAR JANA &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL &amp; ORS.

Respondent(s)

Date : 12-03-2026 This petition was called on for hearing today.

For Petitioner(s) : Mr. Chandra Bhushan Prasad, AOR  
Mr. Bikas Kargupta, Adv.

For Respondent(s) : Ms. Nandini Sen Mukherjee, AOR

Mr. Gautam Barua, Adv.  
Ms. Monica Goel, Adv.  
Ms. Sonika Gill, Adv.  
Ms. Mahesh Sharma, Adv.  
Ms. Sarita Verma, Adv.  
Mr. V K Shukla, Adv.  
Mr. Hitesh C Soni, Adv.  
Ms. Vaishali H Soni, Adv.  
Mr. Satish Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Counter affidavit has already been filed on behalf of respondent no.1.

Despite service being complete, none has entered appearance for respondent nos. 2 to 6, 9, 11, 15 and 18.

Learned counsel for the petitioner is directed to take appropriate steps in respect of deceased respondent no.7 by 01.04.2026.

It is submitted by learned counsel for respondent nos. 8, 10 and 17 that he does not wish to file counter affidavit on behalf of these respondents. Let the submission be taken on record.

Learned counsel for the petitioner is directed to take fresh steps and to file fresh particulars in respect of respondent nos. 12 to 14 and 16 by 01.04.2026.

List again on 10.04.2026.

Copy of this Record of Proceedings be furnished to the concerned learned Advocate-on-Record for information and compliance.

MASHROOR ALAM KHAN  
Registrar

DM